

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:198  
ANSWERED ON:05.12.2013  
OPERATION OF SASAN UMPP  
Rathod Shri Ramesh

**Will the Minister of POWER be pleased to state:**

- (a) whether the Western Region Load Dispatch Centre (WRLDC) has disputed the commercial Operation date of the Sasan Ultra Mega Power Project (UMPP);
- (b) if so, the details thereof and the reasons therefor including its impact on tariff of power;
- (c) the details of the losses incurred by various States that have signed Power Purchase Agreements (PPAs) with the Sasan UMPP due to dispute over its commercial operation date; and
- (d) the action taken by the Government to resolve the dispute and to check financial loss to the Government exchequer?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : The Sasan UMPP declared Commercial Operation Date (COD) of its Unit-3 from 0000 hrs. of 31st March, 2013 with a tested capacity of 101.38 MW based on a certificate issued by Independent Engineer (IE) and started declaring capacity of 620.4 MW against a tested capacity of 101.38 MW. The Western Regional Load Dispatch Centre (WRLDC) filed a Petition in Central Electricity Regulatory Commission (CERC) on 25th April, 2013 in the matter of 'declaration of COD and scheduling of Sasan UMPP'. The CERC in its hearing held on 16th April, 2013, in another petition filed by Sasan Power Ltd. (SPL), ordered on 20th June, 2013 that declaration of CoD for 101.38 MW could not be sustained and that SPL should conduct another test at supercritical parameters. On 1st July, 2013, SPL filed an Appeal before the Appellate Tribunal for Electricity (APTEL) for staying the CERC order dated 20th June, 2013. Hon`ble APTEL did not grant any stay on the CERC order dated 20th June, 2013 and appeal was disposed off on 17th July, 2013. Hon`ble APTEL gave its judgment on 12th August, 2013 and remanded the matter to the CERC to decide the issues afresh after hearing all parties concerned and pass appropriate orders in accordance with law. The matter is still pending with CERC. In the meantime, a meeting was held between procurers and SPL on 3rd August, 2013 and it was decided in the meeting that performance retest be carried out between 11th August to 14th August, 2013. The lead procurer MP Power Management Company Ltd. submitted their acceptance letter to WRLDC on 16th August, 2013 on the test results of the performance retest conducted between 11th August, 2013 to 14th August, 2013.

(c)& (d): WRLDC has acted as per Regulations of CERC in force and has not caused any financial loss to any of the beneficiary States of SPL. The matter is still pending in the CERC.